IN THE MATTER OF:

Shri Aashish Panvelkar (Advocate),
Plot No. 162, Kumbhar Wada, M.G. Road,
Near My Choice Tailor Taluka – Panvel,
District – Raigad (Maharashtra)
Pin Code-410206.

Versus

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

ORDER

16.01.2015

The instant appeal dated 07.11.2014 received on 15.12.2014 has arisen out of RTI application dated 15.09.2014 by which the applicant had sought the following information regarding one Adv. Prafulla V. Mhatre’s, registered as Notary (Reg. No. 2615) under the Notaries Act, 1952.

(ii) The period to which the information relates: till date.
(iii) Description of information required:
1) In which year was Adv. Prafulla V Mhatre’s appointed as Notary?
2) Has Adv. Prafulla V Mhatre’s certificate of notary lapsed and non-renewable? If so, since when?

4) Certified copies of the Application (along with complete annexures) filed by Adv. Prafulla V Mhatre for obtaining the authorization certificate for practice under the Notaries Act to the Notary Cell (Ministry of Law & Justice).


6) At what address can Adv. Prafulla V Mhatre function as notary?

7) Did Adv. Prafulla V Mhatre renew his notary registration after subsequently at the expiry of every 5 (five) years?

2. The CPIO, vide letter dated 07.10.2014, has replied as under:-

“(1) As per records of Notary Cell, Shri Prafulla V Mhatre was appointed as Notary on 17.03.2004.
(2) As per records of Notary Cell, the certificate of practice of Shri Prafulla V Mhatre has been renewed w.e.f. 17.03.2014 which is valid upto 16.03.2019.
(3) Copies of specimens of Shri Prafulla V Mhatre’s signature and official seal as submitted by him are enclosed.
(4) Information cannot be provided being the Third Party Information.
(5) As per records of Notary Cell following address was given for registration by Shri Prafulla V Mhatre: ‘Ashwamedh Bunglow’, Ist Floor, Plot No. 11, Road No. 16, Sector No. 12, New Panvel, Distt. Raigad.
(6) As per records of Notary Cell, Shri Prafulla V Mhatre has been authorized to practice in Taluka Panvel, Distt. Raigad, Navi Mumbai, Maharashtra.
(7) Yes.

3. In his appeal the applicant/appellant has stated that no response was received within the specified time limit of submission of RTI application dated 15.09.2014 to the CPIO.

4. The matter was fixed for hearing on 12.01.2015. The applicant/appellant has not appeared nor filed any reply. The CPIO has appeared before me and shown the file. The CPIO has also written a letter to Shri Prafulla V Mhatre with regard to information sought at point (4) being Third Party Information. It appears no reply has been received.
5. The matter has been examined. I am of the view that information has been provided to the applicant/appellant within time. There does not appear to be any delay. Hence, appeal is dismissed.

6. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon’ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

(Zoysa Hadke)
Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 16.01.2015

1. Shri Aashish Panvelkar (Advocate), Plot No. 162, Kumbhar Wada, M.G. Road, Near My Choice Tailor Tuluka – Panvel, District – Raigad (Maharashtra), Pin Code-410206.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.